

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3875/2023

(Arising out of impugned final judgment and order dated 22-08-2022 in A482 No.2491/2022 passed by the High Court Of Judicature At Allahabad)

HARSH GOYAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.47878/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-05-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Dhananjay Garg, AOR

For Respondent(s)

Mr. Vishwa Pal Singh, AOR

Ms. Arpika Singhal, Adv.

Mr. Ashutosh Bhardwaj, Adv.

Mr. Ashish Pandey, Adv.

Mr. Suraj Pal Singh, Adv.

Mr. Soayib Qureshi, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioner, matter stands adjourned for two weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)